

ITEM NO.12

COURT NO.14

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 44061/2024

(Arising out of impugned final judgment and order dated 17-11-2023 in WPC No. 8713/2023 passed by the High Court Of Delhi At New Delhi)

COMMISSIONER OF CGST DELHI WEST & ORS.

Petitioner(s)

VERSUS

GUNJAN BINDAL & ANR.

Respondent(s)

(IA No.238325/2024-CONDONATION OF DELAY IN FILING)

Date : 21-10-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. N.Venkatraman, A.S.G.(NP)
Ms. Nisha Bagchi, Sr.Adv.
Mr. Gurmeet Singh Makker, AOR
Ms. Alka Agarwal, Adv.
Mr. V C Bharathi, Adv.
Mr. A K Kaul, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of the submission that there is a conflict between the interpretation adopted by the Delhi High Court and the Madhya Pradesh High Court, issue notice on the application seeking condonation of delay as well as on the Special Leave Petition.

(INDU MARWAH)
AR-cum-PS

(NIDHI WASON)
COURT MASTER (NSH)